

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-2650(PB)/2019

IN THE MATTER OF:

Sh. Rahul Bansal & Anr.

.... Applicant/petitioner

v.

Tashee Land Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order Pronounced on: 21.12.2021

CORAM:

CHIEF JUSTICE (RETD.) RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SHRI. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

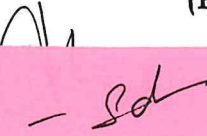
For the Applicant :Mr. Atul Kumar Singh, Advocate

ORDER

The Company Petition has been filed by a small number of homebuyers. However, in the light of the decision of the Hon'ble Supreme Court in the case of *Jaypee Kensington boulevard Apartments Welfare Association v. NBCC (India) Ltd., 2021 SCC Online SC 253*, the company petition is not maintainable.

Accordingly, the present application stands dismissed as withdrawn, with liberty to pursue the matter if cause survives.


[CHIEF JUSTICE (RETD.) RAMALINGAM SUDHAKAR]
(PRESIDENT)


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)